

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No.554/17
New SC No. 201/17, Old SC No.197/17
FIR No.148/17, P.S. Tilak Nagar
U/s 201/354C/328/506/385/376 IPC &
& Sec 6 of POCSO Act

State Vs. Kapil Verma @ Kapil Kumar Verma

25.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Himanshu Saxena, Ld. Counsel for accused Kapil Verma @
Kapil Kumar Verma
IO Inspector Gursewak Singh
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(both present through video conferencing)*

This is an application dated 24.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Kapil Verma @ Kapil Kumar Verma for grant of interim bail.

Reply dated nil has been filed by SI Ankur on behalf of IO today.

The bail application is moved for interim bail on the ground of illness of the mother and stating the family circumstances.

It is also argued on the ground of spread of corona pandemic in the jail and infection of number of inmates in Rohini Jail.

It is also submitted that the prosecutrix has already been examined and there are no chances of tampering of such evidence and the trial may take its own course to conclude and that in the given family circumstances, he may be granted interim bail for some period to look after his family and his old aged mother.

Issue notice to the complainant / prosecutrix and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences

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UID No.554/17
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State Vs. Kapil Verma @ Kapil Kumar Verma

25.06.2020

U/s 201/354C/328/506/385/376 IPC & Sec 6 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure and be produced by IO.

IO shall also verify the factum of the family circumstances as brought in the application and submit the verification report.

Be listed for hearing on the bail application on **04.07.2020** through video conferencing.

IO to remain present with prosecutrix/complainant, through video conferencing.

IA No. 01/2019

This is a bail application dated 29.05.2019 moved U/s 439 Cr.PC on behalf of accused/applicant namely Kapil Kumar Verma for grant of regular bail.

Reply dated 18.07.2019 has already been filed by IO Inspector Gursewak Singh.

Be also put up for **04.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

New SC No. 32/17, Old SC No. 186/16
FIR No. 236/16, P.S.- Anand Parbat
U/s 202/342/376D/34 IPC & 6/21 POCSO Act

State Vs. Raj Kumar etc.

Applicant : Raj Kumar

25.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Ansar Ahmed, Ld. Counsel for accused Raj Kumar
Ms. Deepika Sachdeva, Ld. Counsel from DCW
IO W/SI Bhawna
(all present through video conferencing)*

This is an application dated 24.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Raj Kumar for grant of regular bail.

Reply dated 25.06.2020 has been filed by IO today.

Issue notice to the complainant / prosecutrix and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 202/342/376D/34 IPC & 6/21 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Be listed for hearing on the bail application on **01.07.2020** through video conferencing.

IO to remain present with prosecutrix/complainant, through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

25.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kanwar Kochhar, Ld. Counsel for accused
IO Inspector Vipin Kumar
(all present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vivek Kumar Jha for grant of interim bail.

Reply dated 10.06.2020 has already been filed by IO.

The interim bail is sought on the medical ground of the accused. It is submitted that during custody he has a surgery on his middle finger of right hand but recently it has developed pain and he needs proper treatment out of jail.

Ld. Counsel has submitted two documents of Jeewan Moti Khera Hospital, Nangloi, Delhi and of the Doctor stating that such hospital is ready for the treatment and management of the medical problem of the inmate/accused but the Doctor can fix the date of surgery or treatment or management only after examining the accused.

Both these documents be sent to the IO through e-mode and the IO shall verify such documents from the hospital concerned and submit the verification report.

The IO has been informed on his mobile No.7065036167 about the mobile number of the Ld. Counsel for accused.

Be listed for further hearing of the bail application on **30.06.2020 at 2 pm** through Video Conferencing.

IO Inspector Vipin Kumar to remain present on that date through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 58210/16
New SC No. 135/18, Old SC No. 262/16
FIR No. 338/16, P.S. - Nangloi
U/s 363/302/201 IPC

State Vs. Maan Singh @ Lala

25.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Sanjay Sharma, Ld. Counsel for accused Maan Singh @
Lala
IO Inspector J.P. Meena
(all present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Maan Singh @ Lala for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

The conduct report dated 22.06.2020 from Jail Superintendent concerned has been received, as per which the conduct of the applicant/accused Raj Kumar is satisfactory.

IO Inspector J.P. Meena has produced the crime record from SCRB stating that there is no other case and accused has no other involvement.

IO has informed that the accused has sold his house from the address on record and his present whereabouts are not known.

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State Vs. Maan Singh @ Lala

25.06.2020

Ld. Counsel for applicant/accused submits that he will furnish the residential address through e-mode i.e. Whatsapp or e-mail.

Ld. Counsel for applicant/accused is directed to furnish the present and permanent address of the accused with supporting documents to the Court as well as to the IO.

The IO has been informed on his mobile No.9650073758 about the mobile number of the Ld. Counsel for accused.

The IO shall verify such address and submit the address verification report on 30.06.2020. IO shall remain present on that date through video conferencing.

List the matter on **30.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/25.06.2020